

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-3024/2002

New Delhi this the 21st day of November, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)

Sh. Amar Singh Rawat,  
S/o Sh. Gopal Singh Rawat,  
R/o P-15, Sainik Nagar,  
Rajpur Chungi,  
Agra(UP).

.... Applicant

(through Sh. D.N. Sharma, Advocate)

Versus

1. Union of India through  
the Secretary to the Govt. of India,  
Ministry of Defence,  
South Block,  
New Delhi.

2. The Director General of Medical  
Services(Army),  
(DGMS-3(B), Adjutant General's  
Branch), Army Headquarters,  
L Block, New Delhi-1.

3. The Commandant,  
Military Hospital,  
Agra-Cantt.

.... Respondents

ORDER (ORAL)

Heard the learned counsel for applicant.

2. The applicant Amar Singh Rawat is aggrieved by the non-settlement of the medical reimbursement claim submitted regarding his wife's illness (Mrs. Ganga Devi) in November 2002 to the respondents. Learned counsel for applicant Sh. D.N. Sharma submits that till now there is no response reply from the respondents regarding the aforesaid claim.

AB

3. The applicant seeks the following reliefs:-

- "(a) that the respondents may kindly be directed to settle payment of valid Hospital treatment of his wife, without any further delay within the time-bound period.
- (b) allow any other and further relief which may kindly be deemed fit and proper in the circumstances of this case in order to meet the interests of justice."

4. In the facts and circumstances of the case and on a consideration of the matter and in the interest of justice, I am of the view that the O.A. can be disposed of at the admission stage itself with certain directions to the respondents:-

- (i) Respondents are directed to examine the aforesaid claim and also the grounds taken in the present OA as additional grounds in the light of the relevant rules, instructions and judicial pronouncements on the subject.
- (ii) Thereafter the aforesaid medical reimbursement claim should be settled within a period of two months from the date of receipt of a copy of this order in accordance with law under intimation to the applicant.

(M)

5. In case ~~the~~ claim or any portion of the said claim is found to be not in accordance with the relevant rules or instructions etc. the respondents should pass a detailed and speaking order in accordance with law under intimation to the applicant within the said period of two months.

6. In case any grievance survives thereafter the applicant is granted liberty to approach this Tribunal again in fresh original proceedings, if so advised, in accordance with law.

7. The OA is disposed of as above.

8. Registry is directed to send a copy of the OA alongwith a copy of this order to the respondents.

A. Vedavalli

(Dr. A. Vedavalli)  
Member(J)

/vv/